

estimate of expenditure for the last quarter, subject to final adjustment in the following year in the light of actual expenditure for the year as a whole. The State Governments have been authorised to implement the schemes included in the Second Five Year Plan with the approval of their own Finance Departments without waiting for any sanction from the Government of India. Powers of re-appropriation from one scheme to another within the same group have also been delegated therein.

Houses for Scheduled Castes and Scheduled Tribes in Punjab

532. **Sardar Iqbal Singh:** Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the financial allocations made by the Central Government for construction of colonies and hutments for Scheduled Castes and Tribes in Punjab during 1956-57 and 1957-58 have been given to non-Scheduled Castes and Tribes;

(b) if so, how many such cases are there in Punjab State (district-wise); and

(c) the steps being taken in the matter?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (c). The required information is being collected from the State Government and will be laid on the Table of the House as soon as received.

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO INDIAN ADMINISTRATIVE SERVICE (PAY) RULES

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of Section 3 of the All-India Services Act, 1951, a copy of Notification No. G.S.R. 1097 dated the 22nd November, 1958 making certain

amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954. [Placed in Library. See No. LT-1049/58.]

REPORT OF SANSKRIT COMMISSION

The Minister of Education (Dr. K. L. Shrimali): I beg to lay on the Table a copy of the Report of the Sanskrit Commission, 1956-57. [Placed in Library. See No. LT-1050/58]

LEAVE OF ABSENCE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House, in their Tenth Report, have recommended that leave of absence may be granted to the following Members for the periods indicated in the Report:—

1. Shri Khushwaqt Rai
2. Shri C. Bali Reddy
3. Shrimati Maimoona Sultan
4. Shri J. Rameshwar Rao
5. Shri George Thomas Kottukapally
6. Rani Manjula Devi
7. Shrimati Lalita Rajya Laxmi
8. Shri Balasaheb Patil
9. Shri Surendranath Dwivedy
10. Rani Kesar Kumari Devi
11. Shri K. G. Deshmukh
12. Shri Lachman Singh
13. Kunwarani Vijaya' Raje.

I take it that the House agree with the recommendations of the Committee. The Members will be informed accordingly.

Shri V. P. Nayar (Quilon): How Many of them have been given leave of absence before?

Mr. Speaker: The hon. Member must have read the report. Hereafter I will ask the hon. Member who tables this report to move it. It is for him to move, instead of putting me to the difficulty of answering these questions.